

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application No. – 515 of 2022

IN THE MATTER OF:

Dharamvir

.....Petitioners.

Versus

State of Haryana & others.

.....Respondents


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Dated-
Place-

Deputy Commissioner,
District Sirmaur at Nahan.
(Respondent No. 10)

Through


Mr. Anil Jaryal Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

O.A. No. 515/2022

In the matter of:

Dharamvir

.....Applicant

Versus

State of Haryana and ors.

.....Respondents




**AFFIDAVIT TO PLACE ON RECORD ACTION PLAN ON
BEHALF OF RESPONDENT NO. 02 I.E. THE CHIEF
SECRETARY, GOVERNMENT OF HIMACHAL PRADESH
THROUGH THE DEPUTY COMMISSIONER, DISTRICT
SIRMAUR, NAHAN I.E RESPONDENT NO. 10.**

May it please your lordships:-

I Priyanka Verma, D/o Sh. G.R Verma aged about 40 years, presently posted as Deputy Commissioner, District Sirmaur, Himachal Pradesh do hereby solemnly declare and affirm on oath as under:-

1. That I am well conversant with the facts of the case and duly authorised to file this affidavit on behalf of the Chief Secretary, Government of Himachal Pradesh.
2. That the present Original Application has been registered on the letter petition filed by the applicant regarding the issue of pollution in River Markanda originating from State of Himachal Pradesh and flowing through the State of Haryana. The Markanda river originates from village Jogiban, Tehsil Nahani and traverses


DEPUTY COMMISSIONER
SIRMAUR (H.P.)

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Attested and Return


Executive Magistrate
Tehsil, Nahani Dist. Sirmour (H.P.)

approximately 22 kilometers in the State of Himachal Pradesh, its stretch ends in village Ogli, Kala Amb, Tehsil Nahan, H.P. and after that it enters in the State of Haryana.

3. That the present case was last listed on 17.03.2026 wherein, the Hon'ble NGT after considering the report dated 20.01.2026 of Haryana State PCB was pleased to pass following directions qua the State of Himachal Pradesh:-

"...5...In its report dated 20.01.2026, the Regional Officer, HSPCB, Ambala has also mentioned that approximately 11.62 MLD of effluent is coming from the Jurisdiction of Himachal Pradesh for which Action plan for tapping/diversion/treatment needs to be submitted at the level of Govt. of Himachal Pradesh.

6. In view of the above, respondent no. 2-State of Himachal Pradesh through Chief Secretary is directed to submit action plan for tapping/diversion/treatment of 11.62 MLD of effluent. Action plan by way of additional response on affidavit may be filed by the Chief Secretary, Government of Himachal Pradesh or Officer duly authorized by him within six weeks.

7. List on 18.05.2026 for further consideration..."

4. That in view of the above, it is submitted that Jattanwalan Nallah is a drainage channel in the Kala Amb area carrying mixed waste water predominantly comprising of domestic sewage and discharge from commercial establishments. It has been reported that approximately 500 meters of the drain falls within the jurisdiction of Himachal Pradesh and the drain presently conveys untreated waste water due to incomplete interception and sewer connectivity, thereby contributing to pollution load in the downstream river. Accordingly, in compliance to the above-cited directions of Hon'ble



DEPUTY COMMISSIONER
TEHSIL, NAHAN (H.P.)

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Attested and Return

Executive Magistrate
Tehsil, Nahan Distt. Sirmour (H.P.)

NGT, an Action Plan has been formulated in consultation with the stakeholder departments of the State of H.P. for tapping, diversion and treatment of effluent/wastewater entering Jattanwalan Nallah, which is annexed as **Annexure-I**.

5. That the detailed Action Plan annexed at Annexure-II may kindly be taken on record. The answering respondent shall abide by any further directions passed by Hon'ble NGT.



Verification:-

I, the above named deponent, do hereby further solemnly affirm that the contents of paras 1-5 are true and correct to the best of my knowledge, derived from official record and no part of it is believed to be false and nothing material has been concealed there from.

Signed and Verified at on..... day of,
2026.

Deponent
DEPUTY COMMISSIONER
SIRMOOR (H.P.)

Deponent
DEPUTY COMMISSIONER
SIRMOOR (H.P.)

369 DS 14-5-26
This document presented by Shri. Pravin Kumar
Sh. V.R. Sharma to Sh. G.R. Verma
Identified by Sh.
L. No. Personally known to me the
contents of this document read over and
explained to the executant who admits to be
correct and were on oath. Hence attested.

Executive Magistrate
Nahan (H.P.)

Action Plan for Management and Abatement of Pollution at Jattanwala Nallah, Kala Amb, District Sirmaur (H.P.)

1.0 Background:

The present Action Plan for management and abatement of pollution at Jattanwala Nallah has been prepared in compliance with the directions of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed vide order dated 17.03.2026 in Original Application No. 515/2022 titled Dharamvir vs. State of Haryana & Ors.

The matter pertains to pollution of River Markanda, which originates in Himachal Pradesh and flows downstream, wherein concerns were raised regarding discharge of industrial effluent and domestic sewage from Kala Amb industrial area through various drains including Jattanwala Nallah. The issue was brought before the Hon'ble Tribunal through a complaint highlighting adverse environmental impacts due to continuous discharge of untreated wastewater.

Taking cognizance of the matter, the Hon'ble NGT constituted a Joint Committee comprising representatives of the State Pollution Control Boards and District Administration of the States of Haryana and State of Himachal Pradesh to ascertain the factual position. The Committee was directed to identify pollution sources, assess the status of drains (tapped/untapped), evaluate discharge of untreated wastewater, examine industrial compliance and submit water quality analysis reports.

Based on the reports submitted by the Committee and subsequent compliance reports filed by the Himachal Pradesh State Pollution Control Board (HPSPCB), it has been observed that the primary pollution load in the drains of Kala Amb area, including Jattanwala Nallah, is predominantly attributed to domestic sewage and discharge from commercial establishments. Industrial sources contribute to some extent however, they are largely compliant with the discharge norms.

When the present matter was last listed before the Hon'ble Tribunal on 17.03.2026, the Hon'ble NGT after considering the report dated 20.01.2026 of Haryana State PCB, passed following directions qua the State of Himachal Pradesh:-



“...5...In its report dated 20.01.2026, the Regional Officer, HSPCB, Ambala has also mentioned that approximately 11.62 MLD of effluent is coming from the Jurisdiction of Himachal Pradesh for which Action plan for tapping/diversion/treatment needs to be submitted at the level of Govt. of Himachal Pradesh.

6. In view of the above, respondent no. 2-State of Himachal Pradesh through Chief Secretary is directed to submit action plan for tapping/diversion/treatment of 11.62 MLD of effluent. Action plan by way of additional response on affidavit may be filed by the Chief Secretary, Government of Himachal Pradesh or Officer duly authorized by him within six weeks.

7. List on 18.05.2026 for further consideration...”

Jattanwalan Nallah has been identified as main contributing drain carrying waste water from the Kala Amb area, receiving discharge from domestic and commercial sources. The drain presently conveys untreated waste water due to incomplete interception and sewer connectivity, thereby contributing to pollution load in the downstream river.

Accordingly, the present Action Plan has been formulated to ensure complete interception, diversion and treatment of wastewater entering Jattanwalan Nallah, abatement of untreated discharge and improvement in water quality.

2.0 About Jattan Nallah

Jattan Nallah is a drainage channel in the Kala Amb area carrying mixed wastewater predominantly comprising of domestic sewage, discharge from commercial establishments and to some extent the industrial effluents. The drain passes through industrial and residential areas, receiving wastewater at multiple locations.

As per field assessment and reports submitted in compliance with directions of the Hon'ble National Green Tribunal, approximately 500 meters of the drain falls within the jurisdiction of Himachal Pradesh, with an estimated flow of about 5.6 MLD at the exit point.

The drain is presently not fully tapped and continues to receive untreated wastewater due to incomplete sewer connectivity and absence of interception arrangements at certain



locations. In addition, dumping of solid and plastic waste along the drain contributes to obstruction of flow, stagnation and secondary pollution.

Earlier, Jal Shakti Vibhag, Nahan had installed phytoremediation measures in the drain as an interim treatment mechanism for wastewater flowing through the nallah. However, the same was washed away during flash floods and could not be restored thereafter. The need for sustainable interception, diversion and treatment arrangements has therefore become essential for long-term management of the drain.

Accordingly, JattanNallah has been identified as a significant carrier of pollution load from the Kala Amb area, requiring focused interventions for interception, diversion and treatment of wastewater.

3.0 Sources of Pollution:

The pollution load in Jattanwalam Nallah arises from multiple sources within the Kala Amb area and is primarily attributed to domestic sewage and commercial discharge, Industrial sources also contributes to some extent however, they are largely compliant with the discharge norms as observed in reports of HPSPCB.

The major sources of pollution in Jattanwalam Nallah are as follows:

1) Domestic Sewage:

Wastewater from residential areas located along and upstream of the drain, which enters the nallah due to incomplete sewer connectivity and absence of interception at certain locations.

2) Commercial Establishments:

Discharge from roadside establishments such as dhabas, hotels etc. which either lack adequate treatment facilities or are not connected to sewerage systems.

High value of fecal coliform in Jattan drain also indicates discharge of sewage in the drain.

3) Industrial Discharge:

As per the report of HPSPCB, the industrial contribution to the pollution load in Jattawalan Nallah is limited. Only one unit named M/s Ruchira Papers Mills, Kala



Amb is consented by State Board to discharge the treated waste water as per prescribed limits into this drain. M/s Ruchira Papers Mills is the only industry in Kala Amb which falls under the 17 categories of highly polluting industries. The unit has installed its own ETP cum STP of Capacity 11 MLD for treatment of waste water. The ETP of the unit is shared with its sister concern in the name & style of Ruchira Papers Ltd. (Kraft Paper Division). The unit generates approx. 08 MLD of waste water out of which approx 4 MLD is recycled within process and 04 MLD is discharged after treatment. The unit has obtained Consent to Operate from the State Board for discharge of treated effluent quantity of 4.012 MLD into the adjoining drain which merges into Jattanwala nallah and later into the Markanda River. The unit has installed Real Time Online Continuous Water Quality Monitoring Station and Flow meter at the final outlet of ETP. The results of treated effluent are being displayed on the CPCB and HPSPCB server on real time basis. Reportedly, the unit is discharging treated effluent in compliance with prescribed standards and is regularly monitored by HPSPCB.

4) Solid and Plastic Waste:

Indiscriminate dumping of solid waste along the drain leading to obstruction of flow, localized stagnation and secondary pollution.

The Kala Amb area comprises mixed industrial, residential and commercial activities and also accommodates a significant floating population, including industrial labour residing in rented accommodations. The increased population density contributes substantially to generation of domestic sewage as well as solid and plastic waste in the area. Monitoring results, particularly elevated fecal coliform levels, indicate that untreated domestic sewage constitutes the predominant component of the pollution load in the drain.


Secretary
(Department of Science & Technology)
Government of HP
16002

4.0 Objectives:

The primary objective of this Action Plan is to eliminate discharge of untreated domestic sewage, including overflow from septic systems, and wastewater from commercial establishments entering JattanNallah through systematic interception, diversion and treatment. The plan also aims to improve water quality and ensure compliance with environmental standards through effective monitoring and enforcement.

The specific objectives are as follows:

- **Wastewater Collection and Conveyance:** To ensure proper collection and conveyance of wastewater to appropriate treatment facilities.
- **Control of Untreated Discharge:** To prevent discharge of untreated domestic sewage and commercial wastewater into the drain.
- **Industrial Compliance:** To ensure compliance of industrial units with prescribed discharge standards and connectivity to CETP.
- **Improvement in Water Quality:** To reduce pollution load and improve the overall water quality of the drain through targeted interventions.
- **Solid Waste Management:** To prevent dumping of solid and plastic waste and avoid secondary pollution and flow obstruction.
- **Monitoring and Enforcement:** To establish an effective monitoring, enforcement and reporting mechanism for sustained compliance.
- **Institutional Coordination:** To ensure inter-departmental coordination and accountability for timely implementation of the Action Plan.

5.0 Industrial Effluent Management:

As per reports submitted by HPSPCB, industrial contribution to pollution in JattanNallah is limited, and no major untreated discharge from industrial units has been observed. The primary industrial unit associated with the drain, M/s Ruchira Papers Ltd., is discharging

treated effluent in compliance with prescribed standards and is equipped with ETP cum STP of adequate capacity and online monitoring systems.

However, continuous regulatory oversight is essential to ensure sustained compliance and to prevent any unauthorized discharge. Accordingly, HPSPCB shall ensure strict adherence to environmental norms, proper functioning of effluent treatment systems and mandatory connectivity of industrial units to the Common Effluent Treatment Plant (CETP), wherever applicable.

The following action points shall be implemented:

Sr. No.	Action Plan	Agency	Timeline
1	Inventorization of industries and assessment of effluent generation and disposal practices	HPSPCB	2 Months
2	Verification of compliance status and inspection of ETPs	HPSPCB	Continuous
3	Ensuring continuous operation and efficiency of ETPs and adherence to discharge standards	HPSPCB	Continuous
4	Mandatory connectivity of new industries to CETP Kala Amb and prohibition on discharge of untreated effluents by any industry into Jattanwala Nallah.	HPSPCB	Continuous
5	Action against non-compliant units, including Environmental Compensation and closure, if required	HPSPCB	Immediate/ Continuous

6.0 Domestic Sewage Management:

Domestic sewage has been identified as the primary contributor to pollution load in Jattan Nallah based on monitoring results and field assessments carried out in compliance with directions of the Hon'ble National Green Tribunal. The discharge is mainly from

residential areas and commercial establishments due to incomplete sewer connectivity and inadequate wastewater collection systems.

At present, sewerage infrastructure in Kala Amb area has been partially developed and approximately 85% of sewer connectivity has been completed. The remaining connections are under progress. The wastewater generated in the area is proposed to be treated through STP Kala Amb (1.7 MLD), which is the designated treatment facility for the area.

In order to address the existing gaps, priority shall be given to completion of sewer connectivity, ensuring collection of sewage at source and its conveyance to STP Kala Amb for treatment.

The following action points shall be implemented:-

Sr. No.	Action Plan	Agency	Timeline
1	Assessment of sewage generation and identification of unconnected households and commercial establishments.	BDO Nahan & Jal Shakti Vibhag (JSV)	3 Months
2	Identification, repair & maintenance of damaged or overflowing septic tanks located within the catchment area of Jattan nallah and interim arrangements such as septic tanks/soak pits in uncovered areas, if any.	BDO Nahan / DRDA	4 Months
3	Completion of remaining sewer connectivity and linkage to STP Kala Amb.	Jal Shakti Vibhag (JSV)	6 Months
4	Ensuring full operationalization and optimal utilization of STP Kala Amb	Jal Shakti Vibhag (JSV)	6 Months
5	Regular inspection of sewerage system to prevent leakage or overflow of untreated sewage	Jal Shakti Vibhag & BDO Nahan	Continuous
6	Assessment of sewage load considering floating population and labour residing in rented accommodations	Jal Shakti Vibhag & BDO Nahan	3 Months


7.0 Solid Waste Management:

Improper disposal of solid and plastic waste along Jattan Nallah has been observed to contribute to obstruction of flow, localized stagnation and secondary pollution. Waste dumping along the drain banks further aggravates the problem and affects the overall environmental condition of the area.

Effective solid waste management is therefore essential to prevent entry of waste into the drain and to maintain free flow conditions. Solid waste management in the Kala Amb area is entrusted to **BDO Nahan and SADA Trilokpur**, who shall jointly ensure collection, handling and disposal of solid waste. Further, TCP/SADA and district administration shall regulate unauthorized activities along the drain.

The following action points shall be implemented:

Sr. No.	Action Plan	Agency	Timeline
1	Removal of accumulated solid waste from drain and its banks	BDO Nahan & SADA Trilokpur	3 Months
2	Installation of waste collection centers at identified locations along the drain	BDO Nahan & SADA Trilokpur	3 Months
3	Ensuring regular door-to-door collection and transportation of waste to designated site	BDO Nahan & SADA Trilokpur	Already started
4	Prevention of dumping through signage, fencing and awareness measures	BDO Nahan & SADA Trilokpur	3 Months
5	Regular cleaning and maintenance of drain stretch	HPPWD	Continuous
6	Regulation of unauthorized activities and encroachments along the drain	SADA Trilokpur / TCP & SDM / Tehsildar	Continuous
7	Awareness and sensitization activities for residents, labour colonies and commercial establishments regarding proper waste disposal and sanitation practices	BDO Nahan & SADA Trilokpur	Continuous


Addl. Secretary

8.0 Drain Management:

Jattan Nallah receives wastewater through multiple discharge points along its course due to absence of interception arrangements at certain locations. In order to prevent direct discharge of untreated wastewater, effective management of the drain is essential.

The focus of drain management shall be on identification of discharge points, interception of wastewater entering the drain and its diversion to the sewerage system leading to STP Kala Amb. These interventions are aimed at ensuring that no untreated wastewater continues to flow through the drain.

Jal Shakti Vibhag shall execute the required engineering works for interception and diversion, while BDO Nahan and SADA Trilokpur shall ensure regular maintenance, cleaning and upkeep of the drain. SDM and Tehsildar shall provide administrative support for removal of encroachments and regulation of unauthorized activities along the drain.

The following action points shall be implemented:

Sr. No.	Action Plan	Agency	Timeline
1	Identification and mapping of all discharge points along the drain	HPSPCB / Jal Shakti Vibhag / BDO Nahan	Completed
2	Installation of screens/trash traps at suitable locations to prevent entry of solid waste alongwith periodic cleaning and maintenance of the same.	PWD Nahan	2 Months
3	As an interim and immediate measure, plugging or diversion of visible discharge outlets into the drain	Jal Shakti Vibhag	3 Months
4	Interception of wastewater at identified discharge points through localized structures	BDO Nahan	6 Months
5	Diversion of intercepted wastewater to the sewerage system connected to STP Kala Amb	Jal Shakti Vibhag	6 Months
6	Regular desilting and maintenance of the drain to ensure free flow	BDO Nahan & SADA Trilokpur	Continuous
7	Flow measurement at entry and exit points of the drain	Jal Shakti Vibhag	1 Month

8	Regular monitoring of water quality at identified locations	HPSPCB	Monthly
9	Administrative support for removal of encroachments and prevention of unauthorized activities along the drain	SDM / Tehsildar	Continuous
10	Assessment for feasibility of restoration of phytoremediation measures at suitable locations as supplementary pollution control measure	Jal Shakti Vibhag/ Department of Industries Nahan	2 Months

9.0 Monitoring and Enforcement:

A robust monitoring and enforcement mechanism shall be established to ensure effective implementation of the Action Plan and sustained compliance with environmental norms. HPSPCB shall be responsible for regular monitoring of water quality and compliance status of various sources contributing to pollution. Monitoring shall be carried out at identified locations including upstream and downstream points of the drain to assess the effectiveness of the implemented measures.

Jal Shakti Vibhag shall ensure proper functioning of sewerage infrastructure and treatment systems, including regular inspection and maintenance to prevent any leakage or overflow of untreated sewage.

Field-level coordination and administrative support shall be ensured by the District Administration to facilitate implementation of various action points and removal of any bottlenecks.

The following action points shall be implemented:

Sr. No.	Action Plan	Agency	Timeline
1	Regular monitoring of water quality at identified locations along the drain.	HPSPCB	Monthly
2	Inspection of sewerage system and STP Kala Amb to ensure proper functioning.	Jal Shakti Vibhag	Monthly
3	Verification of compliance by industrial units and other pollution sources.	HPSPCB	Monthly
4	Enforcement actions against violations, including	HPSPCB	As required

5	imposition of Environmental Compensation Periodic field inspections to identify new discharge points or issues	HPSPCB & Jal Shakti Vibhag	Monthly
6	Review meetings at district level for monitoring progress of Action Plan	SDM / District Administration	Monthly
7	Submission of compliance reports to higher authorities	HPSPCB / District Administration	Periodic

10.0 Implementation Mechanism:

The implementation of the Action Plan shall be carried out through coordinated efforts of all stakeholder departments under the overall supervision of the District Administration.

A **District Level Monitoring Committee (DLMC)** shall be constituted under the chairmanship of the Deputy Commissioner, Sirmaur, H.P. to oversee the implementation of the Action Plan and review progress on a periodic basis.

Composition of District Level Monitoring Committee (DLMC)

Sr. No.	Department / Office	Designation Committee	in
1	Deputy Commissioner, Sirmaur at Nahan, Distt. Sirmaur, H.P.	Chairperson	
2	Sub-Divisional Magistrate, Nahan, Distt. Sirmaur, H.P.	Member / Coordinator	
3	Regional Officer, HPSPCB, Sirmaur at Paonta Sahib, Distt. Sirmaur, H.P.	Member Secretary	
4	Executive Engineer, Jal Shakti Vibhag, Nahan, Distt. Sirmaur, H.P.	Member	
5	Block Development Officer (BDO), Nahan, Distt. Sirmaur, H.P.	Member	
6	Project Officer, DRDA, Sirmaur at Nahan, Distt. Sirmaur, H.P.	Member	
7	Chief Executive Officer / Member Secretary, SADA Trilokpur / TCP, Distt. Sirmaur, H.P.	Member	
8	Tehsildar, Nahan	Member	
9	General Manager, District Industries Centre (DIC), Distt. Sirmaur, H.P.	Member	
10	District Tourism Officer, Sirmaur at Nahan, Distt. Sirmaur, H.P.	Member	
11	District Environment Officer, Department of Environment, Science & Technology (DEST),	Member	

12	H.P. at Nahan, Distt. Sirmaur, H.P. Executive Engineer, HPPWD Division, Nahan, Distt. Sirmaur, H.P.	Member
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Jal Shakti Vibhag shall be responsible for execution of infrastructure-related works including sewer connectivity, interception and diversion of wastewater. BDO Nahan and SADA Trilokpur shall ensure effective implementation of solid waste management measures and maintenance of the drain. HPSPCB shall carry out monitoring and enforcement and act as the nodal agency for reporting and compliance.

The Sub-Divisional Magistrate, Nahan shall facilitate coordination among various departments and ensure timely resolution of implementation issues at the field level.

The following action points shall be implemented:

Sr. No.	Action Plan	Agency	Timeline
1	Constitution and operationalization of District Level Monitoring Committee (DLMC)	Deputy Commissioner, Sirmaur	To be constituted on approval this action plan.
2	Periodic review meetings for monitoring progress of Action Plan	Deputy Commissioner	Monthly
3	Compilation and submission of compliance reports	HPSPCB	Periodic
4	Inter-departmental coordination and resolution of implementation issues	SDM, Nahan	Continuous
5	Ensuring timely execution of all action points by concerned departments	All stakeholder departments	As per timelines

The above Action Plan shall be implemented in a time-bound manner by all concerned departments under the supervision of the District Administration. The progress shall be monitored regularly and necessary corrective measures shall be taken to ensure effective compliance with the directions of the Hon'ble National Green Tribunal. All stakeholder departments shall ensure coordinated efforts for abatement of untreated discharge, improvement in water quality and effective environmental management of JattanNallah and surrounding areas.